Written Answers to

(b) for how long, the illegal encroachment of forest land is taking place for illegal grazing;

(c) the details of action Government has taken against the offenders/ parties; and

(d) when the land encroached for illegal grazing will be freed?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (d) The protection and management of national parks and sanctuaries in the states, including Gujarat and Maharashtra, is looked after by the concerned State Governments. The details of encroachments existing or occurring in such areas, as well as action taken or proposed to be taken, including eviction thereof from the forest land, against the offenders in such cases are not collated in the Ministry.

## Export of exotic birds

2512. SHRI MANSUKH L. MANDAVIYA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether export of exotic birds are permitted from India;
- (b) if so, the reasons therefor;
- (c) the number of parties issued license so far in this regard; and

(d) the number of exotic birds exported during the last three years ending November, 2011?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) to (d) Several species of exotic birds are bred in captivity in India for commercial trade. As per the EXIM policy of India, the export of live exotic birds is prohibited except for Albino budgerigars, Budgerigars, Bengali finches, White finches, Zebra finches and Jawa sparrow. The Albino budgerigars, Budgerigars, Bengali finches, White finches and Zebra finches are free to export as per the provisions of EXIM policy subject only to pre-shipment inspection. The export of Jawa sparrow is restricted and it is permitted under license, which is issued after certification from the Chief Wildlife Warden of the concerned State/Union Territory where the exotic birds have been procured to the effect that the birds to be exported are from Captive Bred Stock. Exports, if allowed, are subject to pre-shipment inspection and provisions of the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES).

As per the information available with the Ministry, the details of export of exotic birds during the last three years, and during the current year are as follows:

Sl. No.	Species	Birds	Birds exported during the year (Number)			
_		2009	2010	2011	2012	
1.	Budgerigar	0	18865	124210	39160	
2.	Zebra finch	0	3700	4190	4125	

No export of exotic birds has been reported during the month of December 2011. License for export of exotic birds has not been issued to any party during last three years since no Jawa sparrow have been exported, and license is not required for export of other species.

## Core areas in tiger reserves

2513. DR. CHANDAN MITRA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that core area has not been notified so far in the 10 tiger reserves across the country;

(b) if so, the reasons for the delay; and

(c) the steps taken by Government to ban all tourism activities in the core areas of tiger reserves, parks and sanctuaries across the country in order to save tigers from extinction?

## THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN) : (a) No Sir.

(b) Question does not arise.

(c) The Hon'ble Supreme Court, in the Special Leave to Appeal (Civil) No. 21339/2011 -Ajay Dubey versus National Tiger Conservation Authority & Others, *vide* its interim order dated 29th July, 2012, has directed to formulate a comprehensive set of guidelines while inviting inputs from stakeholders and experts.